

**Before the Appellate Tribunal for Electricity**

**(Appellate Jurisdiction)**

**Appeal No. 259 of 2012 &  
I.A. No. 415 of 2012**

**Dated : 30<sup>th</sup> January, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Punjab State Power Corporation Ltd.**

**...Appellant (s)**

**Versus**

**NTPC & Ors.**

**...Respondent (s)**

**Counsel for the Appellant(s): Mr. Daleep Kr. Dhayani for  
Mr. Pradeep Misra  
Mr. T.P.S. Bawa (Rep.)**

**Counsel for the Respondent(s): Mr. Anand K. Ganesan for R.1  
Mr. R.B. Sharma for R.7  
Mr. S. Vallinayagam for TANGENCO**

**ORDER**

It is submitted that the service has been effected on all the Respondents and to that effect, affidavit of service has also been filed.

Mr. Vallinayagam appearing for the TANGENCO wants to implead in the Appeal, as it is a necessary party. Accordingly, he is permitted to file the impleadment Petition.

The learned counsel appearing for Respondent No.1 and Respondent No. 7 seeks some time to file the reply. Accordingly, they are

directed to file their respective replies on or before 01.03.2013 after serving copy on the other side.

Post the matter on **13.03.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**ts/rkt**